

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED : 08.04.2020

CORAM :

THE HONOURABLE MR.JUSTICE N.KIRUBAKARAN

and

THE HONOURABLE MRS.JUSTICE R.HEMALATHA

W.P.No.7449 of 2020

N. Rajagopal, M/59 years
Son of A Natarajan
General Secretary,
Bank Employees Federation of India - Tamil nadu
27, V V Koil Street, Vellala Teynampet,
Chennai 600 086.

...Petitioner

Vs

1. The Union of India,
Represented by the Secretary,
Department of Financial Services,
Ministry of Finance,
rd
3 Floor, Jeevan Deep Building,
No.10, Parliament Street,
New Delhi.

2. State of Tamil Nadu,
Represented by the Secretary,
Health Department,
Fort St George,
Chennai – 600 009.

3. The Secretary,
Government of Tamil Nadu,

Department of Local Administration,
Fort St. George,
Chennai – 600 009.

4. The Reserve Bank of India,
Represented by its Regional Director,
Fort Glacis, No. 16, Rajaji Salai,
Chennai – 600 001.

5. Indian Banks' Association
World Trade Centre, 6th Floor
Centre 1 Building,
World Trade Centre Complex,
Cuff Parade,
Mumbai - 400 005.

6. State Level Bankers Committee – Tamil Nadu
Represented by Its Convener /General Manager,
Indian Overseas Bank,
No. 763, Anna Salai,
Chennai – 600 002.

... Respondents

PRAYER : Writ petition is filed under Article 226 of the Constitution of India

to issue a Writ of Mandamus directing the 6th Respondent to issue guidelines regarding

- a) to distribute all cash benefits under various Schemes of the State and Union Government, to women account holders, farmers, old age and widow pensioners through the Business Correspondents of the Bank at the door steps of the beneficiaries without breaking the lockdown,
- b) to ensure social distance in the Banks premises among the staff and customers visiting the bank,
- c) to accommodate the staff stranded at various parts of the State to join duty at the nearby branches to the place of their living during the period of curfew,

d) to ensure work from home for those staff with medical ailments, cancer survivors, pregnant women, lactating mothers, women with infants, disabled and those at the verge of their retirement,

e) to provide transport arrangements ensuring Physical distancing and providing sufficient safeguards between the residence and the office and vice-versa for staff attending Banks,

during the period of lockdown imposed in the light of COVID -19 and pass such further or other order or orders as may be deemed fit and proper in the circumstances of the case and thus render justice

For Petitioner :M/s.D.Geetha

ORDER

(Order of the Court was delivered by **N.KIRUBAKARAN, J**)

Mr.A.N.Thambidurai, learned Special Government Pleader takes notice on behalf of the respondents 1 to 3, Mr.C.Mohan, learned Counsel takes notice on behalf of the 4th respondent and Mr.N.G.R.Prasad, learned counsel takes notice on behalf of the 6th respondent.

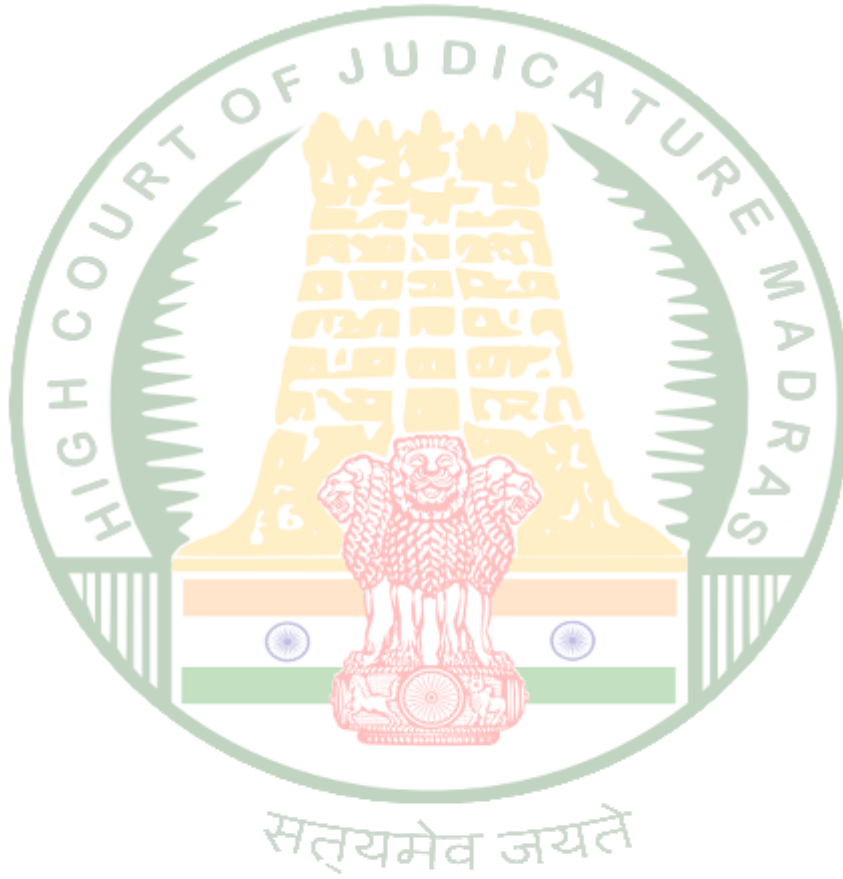
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2. Issue notice to the fifth respondent returnable by two weeks. Private notice is also permitted.

3. Post the matter after two weeks.

(NKKJ) (RHJ)
08.04.2020

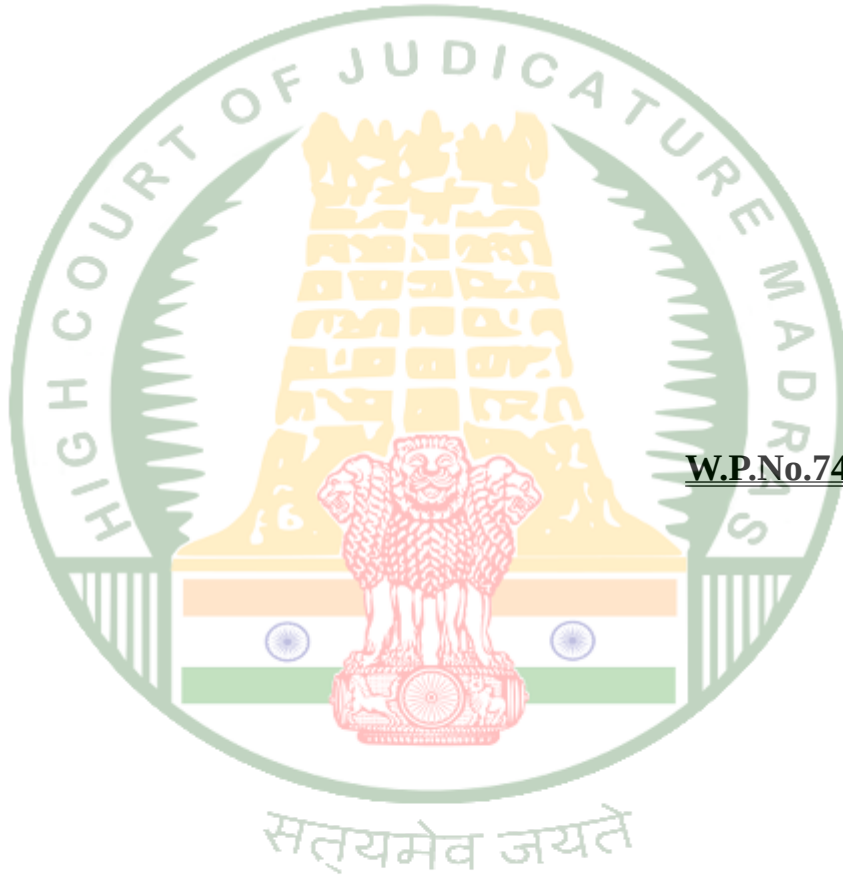
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N.KIRUBAKARAN, J.
and
R.HEMALATHA, J.

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